

been a loss of 6395 quintals of firewood valued at Rs. 55,380 due to large scale pilferage of firewood from the firewood dump of the camp by the evacuees in August, 1971 and subsequently in September, 1971 when there was a serious disturbance in the camp. There has been no audit objection so far.

(b) During February-March 1972, it was, however, possible for the camp authorities to locate about 2075 quintals of firewood valued at Rs. 17,969 in possession of the evacuees. This quantity was made good by short issues of firewood to the evacuee families, who were in possession of extra firewood, bringing down the total loss to 4320 quintals valued at Rs. 37,411.

(c) No, Sir.

#### **Termination of Services of Employees in Mana Camp**

5267. SHRI SAKTI KUMAR SARKAR. Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the services of more than 250 class III and class IV employees were terminated under Rule 5 of Central Civil Services (Temporary Services) Rules 1965 in Mana Camp; and

(b) if so, whether Government have made any enquiry into this matter?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) No, Sir. The number of employees whose services were terminated since inception of the Mana Camp in 1964, under Rule 5 of Central Civil Services (Temporary Services) Rules, 1965 is 97 and not 250.

(b) Each case was investigated by the Chief Commandant Mana and orders for termination of the services were issued by him after thorough scrutiny. Application of this rule for terminating the services of Class III and Class IV employees is resorted to only in exceptional circumstances. Such cases are also reviewed in the Department of Rehabilitation as and when any representation is received from the affected persons.

#### **Confirmation of Employees in Mana Camp**

5268. SHRI SAKTI KUMAR SARKAR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether about 70 per cent of employees of the Mana Group of Camps have completed 8 years service, but quit, a few of them have been declared as quasi permanent ignoring claims of many senior employees; and

(b) if so, the reasons therefor and the time by which all those employees will be declared permanent/quasi-permanent?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). No, Sir. Only 22 per cent of the employees of the Mana Group of camps have completed 8 years service. No employee has been declared quasi-permanent ignoring claims of senior eligible employees.

Some of the employees of the Mana Group of Camps could not, however, be declared quasi-permanent because they do not fulfil certain essential conditions such as satisfactory performance and conduct reports, prescribed educational or technical qualifications, Indian Citizenship Certificate in the case of migrant employees and qualifying in the prescribed type tests, etc.

Besides, cases of some categories of employees could not be considered for quasi-permanency as the Recruitment Rules in respect of the posts held by them could be finalised only recently. Cases of such employees are now being processed and are expected to be finalised shortly.

According to the Government of India policy, 50 per cent of the posts (other than Class IV posts) in non-permanent Departments as have existed for not less than 10 years and are not proposed to be wound up in the foreseeable future may be made permanent provided the posts have been in continuous existence for a